

**IN THE INCOME TAX APPELLATE TRIBUNAL  
HYDERABAD BENCHES "B": HYDERABAD  
(THROUGH VIRTUAL CONFERENCE)**

**BEFORE SHRI SATBEER SINGH GODARA, JUDICIAL MEMBER  
AND  
SHRI LAXMI PRASAD SAHU, ACCOUNTANT MEMBER**

ITA No. 782/H/2017 Assessment Year: 2009-10		
Income-tax Officer, Ward - 9(3), Hyderabad.	Vs.	Veepaneni Bapineedu, Hyderabad.  PAN - AAVPV 8989J
(Appellant)		(Respondent)
Revenue by:		Shri Rohit Mujumdar
Assessee by:		Shri Mohd. Afzal
Date of hearing:		10/02/2021
Date of pronouncement:		22/02/2021

**ORDER**

**PER BENCH:**

This Revenue appeal for AY 2009-10 is directed against the CIT(A) - 1, Guntur's order dated, 08/04/2019 passed in case No. 2588/CIT(A)-1/GNT/2011-12 involving proceedings u/s 143(3) rws 153A of the Income Tax Act, 1961 ; in short "the Act".

2. At the outset, we are informed during the course of hearing from the Revenue side that the assessee wanted to avail the benefit under the 'Direct Tax Vivad Se Viswas Scheme-2020' in this case and, therefore, requested to permit to withdraw this appeal. In view of the specific request from the Revenue side, we therefore order that this appeal be treated as dismissed as withdrawn with a rider that it shall be very much open for the Revenue to file for revival of this case, if the settlement benefit under the scheme is denied to the assessee for technical reasons.

3. In the result, Revenue appeal is dismissed in above terms.

Pronounced in the open court on 22<sup>nd</sup> February, 2021.

Sd/-  
**(S.S. GODARA)**  
**JUDICIAL MEMBER**

Sd/-  
**(LAXMI PRASAD SAHU)**  
**ACCOUNTANT MEMBER**

Hyderabad, Dated: 22<sup>nd</sup> February, 2021.

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*copy to :*

<i>1</i>	<i>Income-tax Officer, Ward – 9(3),R.No. 246, 2<sup>nd</sup> Floor, D Block, IT Towers, AC Guards, Hyderabad – 500 004.</i>
<i>2</i>	<i>Sri Veepaneni Baapineedu, D.No. 2-52/5, Satyanarayanapuram, Chaitanyapuri, Dilsukhnagar, Hyderabad.</i>
<i>3</i>	<i>CIT(A) – 1, Guntur</i>
<i>4</i>	<i>Pr. CIT (Central), Hyderabad</i>
<i>5</i>	<i>ITAT, DR, Hyderabad.</i>
<i>6</i>	<i>Guard File.</i>